

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**STARRED QUESTION NO. *107
TO BE ANSWERED ON 03.12.2024**

DISCRIMINATION AGAINST SCs AND STs

***107. DR. ALOK KUMAR SUMAN:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether discrimination against Scheduled Castes (SCs)/Scheduled Tribes (STs) have increased in the country during the last ten years, if so, the details thereof and the reasons therefor particularly in Central Universities and Public Sector Units and IITs/AIIMS;
- (b) the details and the number of cases found in Central Universities, IITs/AIIMS and other Public Sector Units; and
- (c) the details of measures taken by the Government to prevent discrimination at Central Offices and Central Universities?

ANSWER

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT
(DR. VIRENDRA KUMAR)**

(a) to (c) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (A) TO (C) OF THE LOK SABHA STARRED QUESTION NO. 107 FOR ANSWER ON 03.12.2024 RAISED BY DR. ALOK KUMAR SUMAN REGARDING DISCRIMINATION AGAINST SCs AND STs.

(a) & (b): National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2022. As per the NCRB data, the details of number of cases registered under crime/atrocities against the Scheduled Castes and the Scheduled Tribes during the year 2013 to 2022 is at **Annexure I**. Growing awareness, wider publicity and Capacity Building of Police Personnel are some of the reasons for more cases being registered under the SC/ST (PoA) Act, 1989. Data regarding discrimination against SCs/STs in the Educational Institutions and Public sector Units is not centrally maintained.

(c): Two Acts were enacted *i.e.* the Protection of Civil Rights {PCR} Act, 1955, which prescribes punishment for enforcement of any disability arising from practice of 'untouchability' and The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 to prevent the commission of offences of atrocities against members of Scheduled Castes(SCs) and Scheduled Tribes(STs). For the effective implementation of these Acts, the Department of Social Justice & Empowerment is running Centrally Sponsored Scheme and National Helpline Against Atrocities (NHAA) to facilitate the members of Scheduled Castes and the Scheduled Tribes. The provisions of the SC/ST (PoA) Act, 1989 are applicable in Central Offices/Institutions also.

National Commission for Scheduled Castes (NCSC) and National Commission for Scheduled Tribes (NCST) provide safeguards against the exploitation of Scheduled Castes and Scheduled Tribes to promote and protect their social, educational, economic and cultural interests respectively.

In order to reduce the discrimination against Scheduled Castes (SCs) and Scheduled Tribes (STs) in Central Universities, various steps have been taken which inter-alia include setting up of SC/ST students' cells, Equal Opportunity Cell, Student Grievance Cell, Student Grievance Redressal Committee, Liaison Officers, etc. in Higher Educational Institutions (HEIs) and issuance of regulations to safeguard the interest of students including SC/ST students. The All India Council of Technical Education has also framed strict norms to prohibit such incidents in the institutions, managed by it.

Annexure I

Annexure I referred to in reply to part (a) to (b) of Lok Sabha Starred question No. 107 for answer on 03.12.2024

Cases registered under crime against Scheduled Castes/ Scheduled Tribes during the year 2013-2022

| Year | Number of Cases registered | | |
|------|----------------------------|-------|-------|
| | SC | ST | Total |
| 2013 | 39408 | 6793 | 46201 |
| 2014 | 40401 | 6827 | 47228 |
| 2015 | 38670 | 6276 | 44946 |
| 2016 | 40801 | 6568 | 47369 |
| 2017 | 43203 | 7125 | 50328 |
| 2018 | 42793 | 6528 | 49321 |
| 2019 | 45961 | 7570 | 53531 |
| 2020 | 50291 | 8272 | 58563 |
| 2021 | 50900 | 8802 | 59702 |
| 2022 | 57582 | 10064 | 67646 |

Source:- National Crime Records Bureau, Ministry of Home Affairs
